

- (iv) (a) Annual Report and Accounts of the Kalakshetra Foundation, Chennai, for the year 2014-15, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Foundation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (iv) (a) above. [Placed in Library. See No. L.T. 4309/16/16]
 - (v) (a) Annual Report of the Central University of Tibetan Studies (CUTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2014-15.
 - (b) Annual Accounts of the Central University of Tibetan Studies (CUTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2014-15, and the Audit Report thereon.
 - (c) Review by Government on the working of the above University.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (v) (a) and (b) above.
- [Placed in Library. See No. L.T. 4307/16/16]
- II. (i) Outcome Budget for the year 2016-17, in respect of the Ministry of Tourism. [Placed in Library. See No. L.T. 4253/16/16]
 - (ii) Outcome Budget for the year 2016-17, in respect of the Ministry of Culture. [Placed in Library. See No. L.T. 4315/16/16]

I. Notifications of the Ministry of Home Affairs

II. Accounts and Audit Report (2006-07 and 2007-08) of the Port Blair Municipal Council, Port Blair

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई पार्थीभाई चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 26 of the National Investigation Agency Act, 2008:—
 - (1) S.O. 3520 (E), dated the 28th December, 2015, appointing Shri Ninaji Khandu More, City Civil and Additional Sessions Judge, Greater Bombay as the Judge to Preside over the City Civil and Sessions Court, Bombay (Special Court) having jurisdiction throughout the State of Maharashtra for trial of Schedule Offences.
 - (2) S.O. 3521 (E), dated the 28th December, 2015, appointing Shri Rakesh Pandit, as the Additional Judge to the National Investigation Agency

Special Court *i.e.* the District Judge-IV-cum-Additional Sessions Judge-in-charge, New Delhi Police District, Patiala House Courts, New Delhi.

- (3) S.O. 3522 (E), dated the 28th December, 2015, amending Notification No. S.O. 2874 (E), dated the 16th October, 2015, to substitute certain entries in the original Notification.
- (4) S.O. 149 (E), dated the 16th January, 2016, appointing Smt. Surva Ghosh, Chief Judge, City Sessions Court, Calcutta as the Judge to preside over the Court of the Chief Judge, City Sessions Court, Calcutta (Special Court) having jurisdiction over the State of West Bengal except the Districts of Darjeeling, Jalpaiguri and Cooch Bihar.
- (5) S.O. 400 (E), dated the 8th February, 2016, appointing Shri Salam Imocha Singh, District and Sessions Judge, Manipur, East Imphal as the Judge to preside over the Court of District and Sessions Judge, Manipur, East Imphal (Special Court) having jurisdiction throughout the State of Manipur.
- (6) S.O. 399 (E), dated the 8th February, 2016, appointing Shri Kishore Kumar, (District Judge), Presiding Officer, Designated Courts under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorism Acts (TADA/POTA) (3rd Additional District and Sessions Judge), at Jammu as Judge to preside over the Designated Courts under Terrorist and Disruptive Activities (Prevention) Act/Prevention of Terrorism Acts (TADA/POTA) at Jammu and Srinagar (Special Court).
- (7) S.O. 398 (E), dated the 8th February, 2016, notifying the Court of the City Civil and Additional Sessions Judge Greater Bombay, presided over by Shri Vijay Venkatarao Patil, City Civil and Additional Sessions Judge Greater Bombay as a Special Court for the purposes of the National Investigation Agency Act, 2008 having jurisdiction throughout the State of Maharashtra. [Placed in Library. *See* No. L.T. 4393/16/16]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Accounts of the Port Blair Municipal Council, Port Blair, for the year 2006-07.
(b) Separate Audit Report on the Annual Accounts of the Port Blair Municipal Council, Port Blair, for the year ended 31st March, 2007.
[Placed in Library. *See* No. L.T. 3907/16/15]
- (ii) (a) Annual Accounts of the Port Blair Municipal Council, Port Blair, for the year 2007-08.

- (b) Separate Audit Report of the Port Blair Municipal Council, Port Blair, for the year ended 31st March, 2008.

[Placed in Library. *See* No. L.T. 3908/16/15]

Reports and Accounts (2014-15) of various Companies and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G. M. SIDDESHWARA): Sir, I lay on the Table —

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of M/s. Heavy Engineering Corporation Limited (HECL), Ranchi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 4397/16/16]

- (ii) (a) Fifty-sixth Annual Report and Accounts of M/s. Hindustan Salts Limited (HSL), Jaipur, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 4396/16/16]

- (iii) (a) Fiftieth Annual Report and Accounts of M/s. Sambhar Salts Limited (SSL), Jaipur, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 4395/16/16]

- (iv) (a) Fifty-first Annual Report and Accounts of the Cement Corporation of India Limited, New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 4521/16/16]